(b) and (c) National Curriculum Framework (NCF), 2005 recommended Yoga as an integral part of Health and Physical Education. Health and Physical Education is a compulsory subject from Class I to Class X and optional from Class XI to XII. The National Council of Educational Research and Training (NCERT) has already developed integrated syllabi on Health and Physical Education from Class I to Class X.

Also, the University Grants Commission (UGC) has prepared guidelines for institutional fitness plan. These guidelines encourage higher educational institutions to adopt policies and practices towards fitness and well being of students and staff. The indicative guidelines *inter-alia* suggest devoting a minimum one hour per day on fitness activities.

Ayurvedic drug de-addiction centres

968. SHRI SUSHIL KUMAR GUPTA: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

- (a) whether Government has any proposal to start Government-runAyurvedic based drug de-addiction centres in various parts of the country;
 - (b) if so, the details thereof; and
 - (c) whether any such centres are already working and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) to (c) At present there is no such proposal. However an Ayurvedic de-addiction centre (OPD) has been running under Regional Ayurveda Research Institute for Metabolic Disorders, Bengaluru under CCRAS in collaboration with National Institute of Mental Health and Neurosciences since 7th January 2018; likewise a de-addiction unit is functioning in the hospital of National Institute of Ayurveda, Jaipur and in the North-Eastern Institute of Ayurvedic and Homoeopathy (NEIAH), Shillong.

Reduction of cost of compliance for corporates

- 969. SHRI SURESH PRABHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:
 - (a) the steps taken to reduce cost of compliance for corporates; and

(b) whether Government is thinking of exempting small companies from rigours of undue compliance?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) The Government in the Ministry of Corporate Affairs (MCA) administers Companies Act/ Limited Liability Partnership Act. The Ministry has been taking steps on an ongoing basis by amending the Act and the rules and forms thereunder, from time to time in the years 2015, 2017 and 2019, to reduce the cost of compliance and for ease of doing business. MCA has increased the requirement of paid up capital from rupees 5 crore to rupees 10 crore for appointment of Whole Time Company Secretary *vide* Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2020, and the registration fee for incorporation of Companies with authorized capital of up to ₹ 15 lakh has been reduced to Zero by the Companies (Incorporation) Second Amendment Rules, 2019.

- (b) MCA has reduced cost of compliance for small companies which is defined under section 2(85) of the companies Act, 2013 and also for private companies (Start Up) from complying with various provision of Companies Act which are as under:—
 - A private company which is a startup /small companies are not required to include cash flow statement with financial statements which-otherwise is a mandatory.
 - A private company which is a startup/small companies, Annual return shall
 be signed by the company secretary or where there is no company secretary,
 by the director of the company.
 - A private company which is a startup/small companies, One board meeting
 in each half of a calendar year with gap between two meetings of not less
 than 90 days is sufficient to comply with the requirement of section 173(5)
 of the Companies Act as against the earlier requirement meeting at least
 once in 120 days and hold a minimum of 04 board meetings in a year.
 - Small companies are exempted from producing certification form practicing professionals, under various provisions of the Act, 2013 r.w rule 12 (a) of the Companies (Registration Offices and Fees) Rules, 2014,
 - Small companies can approach Regional Director for corporate mergers, arrangements etc. instead of National Company Law Tribunal (NCLT),

- Lesser penalties are applicable for small companies one person companies for certain contravention under section 446 B of the Companies Act, 2013 and
- Small companies are given certain concessions/rebates on fee payable on applications (including appeal) made to Central Government under Section 459 (2) of the Companies Act, 2013.

Protest against e-commerce majors

970. SHRIMATI WANSUK SYIEM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India (CCI), the consumer watchdog regulatory mechanism has set in motion an exercise of keeping a close watch on the phenomenal on-line sale blitz-krieg of mobile phones, terming it as unfair trade practice hurting the fate of brick-and-mortar retail outlets;
- (b) whether coinciding with the hardening stand of CCI, small traders have intensified the protest against e-commerce majors, mainly Amazon and Walmart-owned Flipkart; and
- (c) whether CCI had taken cognizance of a complaint earlier by Delhi Vyapar Sangh and had asked the e-majors to remove deficiencies that give them unfair advantage as a self-regulatory attempt?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) The Competition Commission of India (CCI) conducted a Market Study on e-commerce in India in 2019. The Study was initiated with a view to better understand the functioning of e-commerce in India and its implications for markets and competition. The objective was to identify impediments to competition, if any, emerging from e-commerce and to ascertain the Commission's enforcement and advocacy priorities in light of the same. The study covered three broad categories of e-commerce *viz.* consumer goods (mobiles, lifestyle, electrical and electronic appliances, and grocery), accommodation services and food services. A Report titled "Market Study on E-Commerce in India: Key Findings and Observations" has been released on 8th January, 2020 and is available on CCI's website: https://www.cci.gov.in/sites/default/files/_whats_newdocument/Market-study-on-e-Commerce-in-India.pdf.